



SAROJ LALJI MEHROTRA CENTRE OF LEGAL STUDIES
of
S. S. KHANNA GIRLS' DEGREE COLLEGE, PRAYAGRAJ
(A Constituent College of University of Allahabad)
Accredited at Grade 'A' by NAAC

In collaboration with

CHANDHIOK & MAHAJAN

**2nd JUSTICE GOPALJI MEHROTRA
NATIONAL MOOT COURT COMPETITION**

16th - 17th November 2024

Knowledge Partner



Media Partner



Rulebook

RULES OF THE COMPETITION

OBJECT

1. The present rules (“Rules”) govern the 2nd Justice Gopalji Mehrotra National Moot Court Competition (hereinafter “the Competition”), to be organised by S.S. Khanna Girls’ Degree College, Prayagraj in collaboration with Chandhiok & Mahajan, to be held on the 16th and 17th of November 2024 at S.S. Khanna Girls’ Degree College, Prayagraj, 179-D Attarsuiya, Prayagraj 211003 (UP).
2. All teams participating in the Competition are presumed to have knowledge of, and shall be subject to, these Rules.

ELIGIBILITY

3. The Competition is open to students who are currently enrolled in any Five Year Integrated Course in Law in India, provided that the institution is officially recognized by the Bar Council of India, or who are currently enrolled in any undergraduate law course at any Central University in India.
4. Each institution is limited to send only ONE team in the competition. The team shall also submit a bonafide letter by the Head of the Institution, authorizing them to participate on behalf of the institution.
5. Cross-institutional/mixed-team participation is not allowed.

TEAM COMPOSITION

6. Each team shall consist of two speakers and one researcher. Each team shall be assigned a Unique Identification Code (UIC) by the organisers.

REGISTRATION

7. The teams shall provisionally register through the following link: <https://forms.gle/DYaN8xs6gzRTFRmf7> no later than 10:00 pm IST on or before 22nd September, 2024.

8. Upon successful completion and submission of the Registration Form, the team will receive an email from the organisers informing them of their successful registration.
9. Incomplete Registration Forms shall not be accepted. The composition of the team cannot be changed once a team has registered.
10. The teams successfully registering online as aforesaid will be provided a Unique Identification Code (UIC) which will be mentioned in the email informing the team of their registration. The email will be sent on the email address provided by the teams in the contact details forming part of the Registration Form.
11. Apart from the UIC, teams are requested not to display or add the names or logos of their institution anywhere in any communication(s) addressed to the organizers or in memorials/material submitted for the Competition.
12. List of shortlisted teams on the basis of Memorial Selection Round will be released on 25th October, 2024.
13. The shortlisted teams shall register themselves by paying the Registration Fee of Rs 3000/- (per team) no later than 10:00 PM IST on or before 1st November 2024.

QUALIFICATION

14. The Competition shall consist of two rounds:
(i) Memorial Selection Round; and (ii) Oral Rounds.
15. The **top 16** teams with the highest memorial scores will advance to the Oral Rounds.

MEMORIALS

16. Each team must submit the Memorial for the Petitioner and the Respondent in PDF Format with the subject mentioning “Memorial Submission (UIC)” in the email, no later than 10:00 PM IST on 5th October, 2024 to justicegopaljimehrotranmcc@gmail.com
No memorial submission shall be accepted after 5th October, 2024.
17. The organisers shall NOT be responsible for the non-receipt of the soft copies of the memorials. Teams are requested to ensure that soft copies via email are sent well in time and that the attachments can be viewed.
18. After the declaration of Memorial Results on 25th October, 2024, the 16 shortlisted teams shall be required to submit five hard copies each of the Memorial for the Petitioner and the Respondent by 10th November, 2024 to Principal, S.S. Khanna Girls’ Degree College, 179-D, Attarsuiya Road, Prayagraj-211003.
19. The envelope should mention “Memorial Submission for 2nd Justice Gopalji Mehrotra National Moot Court Competition”.
20. The teams shall mention their UIC in the email by which the Memorials are sent to the organisers. The names of the participants or their institutions shall not be mentioned anywhere in the email or the Memorial.
21. All memorials submitted must conform to the following requirements and a team will attract negative marking for failure to keep within the limitations as described below:
 - i) Memorials must be printed on A-4 paper with black ink and must be neatly bound.

ii) The font of the body (including footnotes) of the Memorial must be in Times New Roman, size 12, with 1.5 line spacing and the font-size of footnotes, if any, must be size 10. A uniform method of citation of authorities must be followed.

iii) Each page must have a margin of at least one inch on all sides.

iv) The Memorial should not exceed 30 typed pages (not including the Cover Page) and shall at least consist of the following parts:

- Cover Page – [coloured blue for Petitioner and red for Respondent]
- Table of Contents
- Index of Authorities
- List of Abbreviations
- Statement of Jurisdiction
- Written Pleadings
- Prayer

v) The Cover Page must contain:

–The team code in the upper right-hand corner

–The name of the Competition

–The name of the Case

–The party for which the Written Submission has been prepared.

–Name of the forum resolving the dispute.

vi) There will be a deduction of 1.0 mark for each page exceeding the 30 page limit, and a deduction of 0.5 marks for each ‘objective’ error, i.e., non-adherence to the rules mentioned above. This negative marking shall be deducted once from the total memorial score obtained by a team.

SCORING OF MEMORIALS

22. The memorials shall be evaluated by a panel of judges. Each judge shall evaluate each memorial out of 100 marks. The teams shall be scored on the basis of the average of their scores for the Petitioner and Respondent Memorials (after appropriate deductions, if any).
23. The scoring criteria for the evaluation of Memorial are as under:
- | | |
|--|-----|
| (i) Application of Facts | 20% |
| (ii) Reasoning: Proper and Articulate Analysis | 20% |
| (iii) Extent and Use of Research: Use of Authorities and Precedent | 20% |
| (iv) Knowledge of Law: Understanding Law and Procedure | 20% |
| (v) Clarity and Organisation: Style, Formatting, Grammar and Citation of Sources | 20% |

ORAL ARGUMENTS

24. The Competition shall consist of the Preliminary, Quarter-Final, Semi- Final and Final Rounds only.
25. In the Preliminary, Quarter-Final and Semi-Final Rounds, each team would be given 35 minutes to present their oral arguments subject to a maximum of 20 minutes per Speaker. This shall include the pleadings and any rebuttal time, if applicable.
- Before the commencement of the oral round, each team must inform the Court Clerk how they wish to divide their time among (a) their first speaker, (b) their second speaker, and (c) rebuttal
- For the Final Round, each team would get 50 minutes each, subject to a maximum of 30 minutes per Speaker.
26. Judges, at their discretion, may extend the time of oral argument up to a maximum of 5 minutes per team.

27. The side of the teams (Petitioner or Respondent) shall be decided by the draw of lots for each round.
28. **Eight teams with the highest marks in the Preliminary Round will advance to the Quarter-Final Rounds.**
29. The Quarter-Final Round, Semi-Final Round and the Final Round shall be **“Knock-Out”** rounds.

SCORING

30. The scoring for the Oral-Rounds shall be based on the following criteria:
 - (a) Knowledge of the Law: 30%
 - (b) Questions and Answers: 25%
 - (c) Knowledge of the Facts: 20%
 - (d) Style, Poise and Demeanour: 15%
 - (e) Organization and Time Management: 10%

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31. Participants shall certify the originality of the memorials, and they shall be responsible for any claims or disputes arising from the further use and exhibition of these memorials.
32. The organizers shall have the right to publicly display and distribute the memorials in any manner.

CLARIFICATIONS

33. The Organizers reserve their right to alter, amend or add to the moot proposition and the same shall be intimated to the Registered Teams well in advance.

SCOUTING

34. Scouting, in any form, is strictly forbidden, and engaging in scouting activities will result in immediate disqualification, based on the organisers' discretion.

RESEARCHER'S TEST

35. Only the registered researcher during the formal registration shall take the researcher's test.
36. The test shall contain questions related to the moot proposition and the law applicable.

MISCELLANEOUS

37. The dress code for the Competition shall be professional business attire and strictly black and white.
38. The language of the Court shall be English.
39. The following prizes will be awarded at the end Competition:
 - Winner (Team Award)
 - Runners-Up (Team Award)
 - Best Memorial (Team Award)
 - Best Speaker (Individual Award)
 - Best Researcher (Individual Award)
40. The organisers shall provide accommodation to the participating teams for two nights and three days. Local transport (from the place of accommodation to the venue for the competition) shall also be provided by the organisers.

41. No electronic device, including (but not limited to), laptops, tablet computers, mobile phones etc. shall be used by any member of the teams during the course of the round. Teams are therefore advised to ensure that the delivery of their oral arguments is not dependent on electronic devices.

42. The Rules shall be strictly adhered to. The organisers reserve the right to disqualify teams for deviating from the Rules. The organisers will resolve any contingencies that may arise and will be the final arbiters regarding any doubts/grievances. The decision taken by the organisers shall be final. These Rules are not exhaustive.

In case of any queries regarding the competition, you may write to us at justicegopaljimehrotranmcc@gmail.com